

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/6635/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,

✓ Shri Hirendra Kashyap,
District & Sessions Judge, Tirap,
Changlang and Longding, Khonsa, Arunachal Pradesh

Dated Guwahati the 11th November, 2019.

Sub:- Station Leave.

Ref:- No. D&SC/KSA/Estt/2019/01/1044 dated 08.11.2019.

Sir,

With reference to the above, I am directed to inform you that you have been directed to engage a counsel to attend the hearing before Information Commissioner, APIC on 13.11.2019 at Itanagar and to represent you, in connection with Case No. APIC-108/2019 issued by Information Commissioner, Arunachal Pradesh Information Commission.

Yours faithfully,

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JOINT REGISTRAR (VIGILANCE)

MEMO. NO. HC.VII-21/2008/6636-1A, dated 11.11.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh, to do the needful for enabling Shri Hirendra Kashyap to engage a Learned Counsel.
2. The Systems Analyst, Gauhati High Court.

JOINT REGISTRAR (VIGILANCE)